

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1001
ANSWERED ON:30.07.2010
ADMISSION IN MEDICAL COLLEGES
Premdas Shri

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there are adequate provisions for providing admissions in the medical colleges on the basis of Government norms, especially in view of the recent scam in the Medical Council of India;
- (b) if so, the details thereof and the steps taken to improve the situation;
- (c) whether all the medical colleges fulfil the required norms established in this regard; and
- (d) if not, the details thereof and the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRIVEDI)

- (a) & (b) Every medical college/institution and its associated teaching hospital is required to provide the facilities as per the Minimum Standard Requirement for Medical Colleges for 50/100/150 admissions annually Regulations, 1999.
- (c) & (d) The medical college/institutions which fulfilled the required norms as prescribed in Medical Council of India Regulations, 1999 are permitted for taking admissions for a particular academic session.